

Title: Issues regarding 'Right to Strike' by Government and Public Sector employees.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I would like to bring to the notice of the present Government a very important subject. Now, collective bargaining is an inseparable right of the working class. To implement this right, they must have the right to strike work. Unfortunately, by a decision of the Supreme Court, the workers as well as the Government employees are now denied the right to strike work. So, it must be made a fundamental right.

\* Not Recorded

I urge upon the Central Government, that is, the present UPA Government to bring in legislation making the right to strike a fundamental right. It must be done as it is as important as any other agenda on the National Common Minimum Programme. So, I once again urge the UPA Government to bring in legislation in the next Session of Parliament. Probably, in the Budget Session itself, they should bring in legislation making the right to strike a fundamental right. I think they will do it. ...(*Interruptions*)

MR. SPEAKER: You have made it.

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): We are associating with this.

SHRI AJAY CHAKRABORTY : We are also associating.

MR. SPEAKER: Everyone is associating.